

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:307

ANSWERED ON:14.12.2005

IMPROVEMENT OF STANDARD OF MEDICAL EDUCATION

Chaure Shri Bapu Hari;Dhotre Shri Sanjay Shamrao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Medical Council of India, the State Medical Councils as well as the Nursing Council of India have failed to carry out the mandate provided to them for regulating the profession, raise the standard of medical education and enforce the stipulated standards as pointed out by the National Commission on Macro Economics and Health in its report;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps proposed to be taken to improve the standard of medical education in the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 307 FOR 14TH DECEMBER, 2005.

The National Commission on Macro Economics and Health in its recently submitted Report has inter-alia stated that the Medical Council of India (MCI) and State Medical Councils as also the Nursing Council of India (NCI) have failed to carry out the mandate provided to them for regulating the profession and raising the standards of medical education and enforcing them. In this context, the Commission has stated that there is an urgent need to have suitable mechanism to ensure quality in medical education through more stringent regulation for registration and also in registration of medical practitioners after every five years based on the attendance in continued medical education programmes.

A number of regulation already exist which provide procedure and norms for establishment of medical colleges, admission of students, qualifications for teachers etc. which prescribe minimum requirement for maintenance of standards in medical colleges. The MCI conducts periodic inspections of various recognized medical colleges to ensure the continued maintenance of standards and in the event of the college not conforming to this minimum requirement, can take action as per the provisions of the Act. Corresponding provision for verification of standards for allowing Institution to start the courses and for maintenance of standards exist in Regulations framed under the Indian Nursing Council Act.

In order to ensure effective implementation of various provisions of the Regulations made under IMC Act, the Government is reviewing the entire process of inspection, including appointment of Inspectors so as to make it transparent and effective.

The Government is also examining the issue of renewal of registration of medical practitioners. The requirements of the medical curriculum are also under examination for revision to suit the current needs.